

ESTIMATES COMMITTEE

THIRTY-FIFTH REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Thirty-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Sixty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Military Dairy Farms.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWELFTH REPORT

Shri Mulchand Dube (Farrukhabad): Sir, I beg to present the Twelfth Report of the Committee on Absence of Members from the sittings of the House.

I also lay on the Table a copy of the Statement showing names of Members who have been absent for 15 days or more continuously during the last Session.

12.04 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STATEMENT BY MINISTER OF IRRIGATION OF BIHAR re: GANDAK PROJECT

Shri Jhulan Sinha (Siwan): Sir, under Rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon:

"The statement of the Irrigation Minister of Bihar reported in the Press on the 24th February, 1959, regarding Gandak Project."

The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim): Sir, on the 17th December, 1958, the House was informed that the Bihar Government was revising the Gandak Project Report in the light of the comments offered by the Central Water and Power Commission and certain other relevant factors. Meanwhile, the Government of Uttar Pradesh had suggested that the Government of Bihar should meet the entire capital expenditure on the construction of the main Gandak canal and the distributaries lying in the territory of Uttar Pradesh, including compensation and the cost of rehabilitation and that they, on their part, would agree to take water on the same terms on which the Government of Bihar would supply water from this project to their own tenants. At my instance this question was discussed at a meeting held in Lucknow on the 21st February, 1959 at which the Chief Minister of Uttar Pradesh, the Minister of Irrigation and Power, Uttar Pradesh, the Minister of Irrigation, Bihar and myself were present. I am happy to inform the House that a settlement has been reached under which the Government of Uttar Pradesh have accepted the suggestion of the Planning Commission that betterment fees should be levied in the area served by the Gandak canal. The Uttar Pradesh Government have also agreed to construct the canal and the distributary system in Uttar Pradesh territory at their own cost. The cost of the project as a whole will be shared by Bihar and Uttar Pradesh in proportion to the benefits received by each.

As a part of the Gandak Barrage site lies in Nepal, the concurrence of the Government of Nepal is necessary before a decision to embark on the construction of the project can be taken. We trust that the Nepal Government will be good enough to accord their concurrence in the near future.

सरकार अ० सि० सहमल (जंजगीर) :
अध्यक्ष महोदय, आपके रेलवे बजट पर कार्य
प्रारम्भ करने से पहले

अध्यक्ष महोदय : अभी नहीं ।

BUSINESS OF THE HOUSE

The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):
With your permission, Sir, I rise to
announce that Government Business
for the week commencing Monday,
the 2nd March will consist of:—

(1) Further discussion of the
Railway Budget;

(2) Discussion and voting of
Demands for Grants (Railways)
for 1959-60;

(3) Discussion and voting of
Supplementary Demands for
Grants (Railways) for 1958-59;

(4) Consideration and passing
of the following Bills:—

(i) Chartered Accountants
(Amendment) Bill, as passed
by Rajya Sabha; and

(ii) Indian Electricity
(Amendment) Bill, as reported
by the Joint Committee.

(5) Discussion on the agree-
ment entered into by the Govern-
ment of India with Messrs. Merck
and Co. of Rahway, New Jersey,
for the manufacture of Streptomycin
and Dihydrostreptomycin at
the Hindustan Antibiotics (Pri-
vate) Ltd., on a motion to be
moved by Shri S. V. Parulekar
and others on 5th March, at 4
P.M.

As Members are already aware,
general discussion of General Budget
is scheduled to commence on the 6th
March.

Shri E. M. Bamerjee (Kanpur):
Sir, Members of this House are

anxious to have a discussion on the
Chinakuri coal mine disaster. A re-
port has been submitted. Even next
week we are not having any time.

Mr. Speaker: The week after next,
we shall see.

Shri Satya Narayan Sinha: We have
consulted the Minister concerned and
he wants some time. Therefore, I do
not think it may be held next week.
We may have it sometime before the
House disperses.

Mr. Speaker: I will allow one such
discussion every week. Therefore, let
it be the week after next. Meanwhile
the hon. Minister may study it

12.09 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION—Contd.

सरकार अ० सि० सहमल (जंजगीर)
अध्यक्ष महोदय, रेलवे बजट पर बहुत शुरु
होने से पहले मैं आपके सामने एक प्वाइंट
ऑफ ऑर्डर पेश करना चाहता हूँ ।

रुस्त आफ प्रोसीज्योर एंड कंडक्ट को
आप देखें कि क्या ३५० पर यह लिखा
है :

“When a member rises to speak
his name shall be called by the
Speaker, if more members than
one rise at the same time, the
member whose name is so called
shall be entitled to speak.”

यहाँ पर जो आपको नाम देने की पद्धति
है मैं समझता हूँ कि वह सही नहीं है। राष्ट्रपति
जी के भाषण पर बहुत ऊँ समय भी श्री भाज
दो रोज से मैं यह देख रहा हूँ कि जो नाम आपके
सामने दिये जाते हैं, आप मुझे क्षमा करेंगे
मैं आपके ऊपर कोई एम्पर्सन नहीं डालना
चाहता, उन्हीं लोगों को बुलाया जाता है।
दूसरे मੈम्बरों को नहीं बुलाया जाता। मैं
आपसे प्रार्थना कर्ना कि जो मੈम्बर खड़े हों
उनको आपको बुलाना चाहिये। यही रुस्त के
मतानुसार ही होगा। हम देखते हैं कि हम लोग